## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/01/2018 AT 10.30 AM

NATIONAL COMPANY LAW TRIB	UNAL, HELD ON 18/01/2018 AT 10.30	AM
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)		
APPLICATION NUMBER	: TP (HC)/8 & 9 /CAA/2017  : BRIGHT SHARES AND STOCKS PVT LTD  : SOUTH INDIA STOCK BROKING SERVICES PVT LTD	
NAME OF THE TRANSFEROR.		
NAME OF THE TRANSFERRE		
UNDER SECTION	: 230	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
1. Bright Shores & Troches PL		
2. South John St.	Euros PLYd. Gr. Rejost	Li Ci-Rejo
3. PRINIVASAN.M-D	Counsel for Objecto	
4. VINEUT S.	STANSING COUNSON	4
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## **ORDER**

Counsel for petitioner present. Counsel for respondent, Counsel for Objector (NSDL) and Standing Counsel for SEBI are present. Representative of Official Liquidator present and stated that they have filed the report wherein they have raised some objections. Standing Counsel for SEBI filed an affidavit and furnished a copy of the same to the other side. Counsel for petitioner prayed for time to file reply to the affidavit and also to the report of OL. Counsel for the Objector expressed his objections to extending the stay order. Counsel for the petitioner is directed to file the reply relating to the affidavit and report of OL and furnish copy of the same to the other parties prior to the next date of hearing to enable them to file reply, if any. The order dated 21.12.2017 is extended till the next date of hearing. Put up on 19.02.2018.

(S VIJAYARAGHAVAN) Member (Technical) (K ANANTHA PADMANABHA SWAMY)

Member(Judicial)

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